

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:5032  
ANSWERED ON:13.08.2014  
DEPUTATION POSTING  
Patel Shri Devji Mansingram;Singh Shri Sunil Kumar

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) the number of Joint Secretaries and higher level officers working on deputation in various Ministries of the Union Government;
- (b) the details of officers out of them who are on deputation for more than five years; and
- (c) the reasons for allowing such officers on deputation posting for more than five years?

**Answer**

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.  
(DR. JITENDRA SINGH)

(a): Apart from the Cabinet Secretary, there are 72 Secretaries, 3 Special Secretaries, 81 Additional Secretaries and 266 Joint Secretaries working on deputation in various Ministries of the Union Government.

(b) & (c): As per the Central Staffing Scheme, there is no fixed tenure for Secretary to the Government of India. For Additional Secretaries, the stipulated Central deputation tenure is four years. However, an officer holding the post of Joint Secretary or equivalent, when appointed to a post under the Government of India at the level of Additional Secretary, would have a tenure of 3 years from the date of appointment as Additional Secretary subject to a minimum of 5 years and maximum of 7 years of combined tenure as Joint Secretary/Additional Secretary. The tenure at the level of Joint Secretary is five years and they can get an additional tenure of two years in case of shift to non-Central Staffing Scheme posts subject to availability of cadre clearance from the respective Cadre Controlling Authorities. Further, an officer is supposed to remain outside his parent cadre for a maximum period of seven years. It would thus be clear from the above that an officer may continue for a deputation of more than five years within the existing guidelines. Nevertheless, the details of Joint Secretaries / Joint Secretary level officers who are on deputation for more than five years are given at Annexure-I. The details of Additional Secretaries who are on deputation for more than their normal tenure are given at Annexure-II.